



भारतीय रिजर्व बैंक /RESERVE BANK OF INDIA
संपदा विभाग /ESTATE DEPARTMENT
तिरुवनंतपुरम /Thiruvananthapuram

NOTICE INVITING TENDER

Tender for alterations/ modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram

Reserve Bank of India, Thiruvananthapuram invites e- tenders for the captioned work from Bank's empaneled vendors/contractors under the said category of the work costing between 25 Lakh to 50 Lakh. The tendering would be done through the e-Tendering portal of MSTC Ltd (<https://www.mstcecommerce.com/eprocn>). All interested empaneled vendors/contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process. The Schedule of e-Tender is as follows:

Name of Work	Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram
Estimated Cost of the Work	₹ 36.60 lakh inclusive of GST
e-Tender no	RBI/Thiruvananthapuram Regional Office/Estate/23/25-26/ET/924
Mode of Tender	e-Procurement System (Online: Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eprocn)
Earnest Money Deposit	₹ 73,200/- (Rupees Seventy-three Thousand and two hundred only) in the form of DD or BG , in favour of Reserve Bank of India, Thiruvananthapuram to be delivered in physical form at Estate Department, Reserve Bank of India, Bakery Junction, Thiruvananthapuram – 695033 on or before 03:00 PM on February 12, 2026 OR ₹ 73,200/- (Rupees Seventy three Thousand and two hundred only) in the form of NEFT towards Beneficiary Name: ESTATE Beneficiary Ac No: 8614038 IFSC: RBIS0THPA01
Date of NIT/Tender available to parties to view in RBI website/MSTC Portal	January 29, 2026
Date of Pre-bid meeting	February 06, 2026 at 11:00 AM
Date of start of e-Tender for submission of Techno-Commercial Bid and price Bid in MSTC Portal	February 06, 2026 from 06:00 PM

Date of close of online e-tender for submission of Techno-Commercial Bid & Price Bid	February 12, 2026 at 03:00 PM
Date & time of opening of tender	February 12, 2026 at 04:00 PM
Transaction Fee	As charged by MSTC Ltd.

2. Vendors may note that path for new MSTC portal is <https://www.mstcecommerce.com/> → eProcurement → Common Portal → Vendor Login.

3. This notice is being published for information only and is not an open invitation to quote this limited tender. Participation in this tender is by invitation only and is limited to the selected procuring entity's enlisted contractors. Unsolicited offers are liable to be ignored. However, contractors who desire to participate in such tenders in future may apply for enlistment with RBI as per procedure.

4. Amendments / Corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

**Regional Director
(Kerala and Lakshadweep)**



**संपदा विभाग/ ESTATE DEPARTMENT
तिरुवनंतपुरम/ THIRUVANANTHAPURAM - 695033**

**TENDER FOR ALTERATIONS/ MODIFICATION WORKS IN CVPS HALL LOCATED
AT GROUND FLOOR OF BANK'S MAIN OFFICE BUILDING,
THIRUVANANTHAPURAM**

PART - I (TECHNO - COMMERCIAL BID)

	Activity	Date
1	Date of availability of NIT/Tender on RBI Website and MSTC Portal	January 29, 2026
2	Date of Pre-bid meeting	February 06, 2026, 11:00 AM
3	Due date for submission of Tender	February 12, 2026 by 03:00 PM
4	Date of opening of Tender	February 12, 2026 at 04:00 PM

This document is the property of Reserve Bank of India (RBI). It may not be copied, distributed or recorded on any medium, electronic or otherwise, without the RBI's written permission thereof, except for the purpose of responding to RBI for the said purpose. The use of the contents of this document, even by the authorized personnel / agencies for any purpose other than the purpose specified herein, is strictly prohibited and shall amount to copyright violation and thus, shall be punishable under the Indian Law.

DISCLAIMER

Reserve Bank of India, Estate Department, Thiruvananthapuram, has prepared this document to give background information on the Project to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the Project or to change the configuration of the Project, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

NOTICE INVITING TENDER

Tender for alterations/ modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram

Reserve Bank of India, Thiruvananthapuram invites e- tenders for the captioned work from Bank's empaneled vendors/contractors under the said category of the work costing between 25 Lakh to 50 lakh. The tendering would be done through the e-Tendering portal of MSTC Ltd (<https://www.mstcecommerce.com/eprocn>). All interested empaneled vendors /contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process. The Schedule of e-Tender is as follows:

a. Name of Work	Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram
b. Estimated Cost of the Work	₹ 36.60 lakh inclusive of GST
c. e-Tender no	RBI/Thiruvananthapuram Regional Office/Estate/23/25-26/ET/924
d. Mode of Tender	e-Procurement System (Online: Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn))
e. Earnest Money Deposit	₹ 73,200/- (Rupees Seventy-three Thousand and two hundred only) in the form of DD or BG , in favour of Reserve Bank of India, Thiruvananthapuram to be delivered in physical form at Estate Department., Reserve Bank of India, Bakery Junction, Thiruvananthapuram – 695033 on or before 03:00 PM on February 12, 2026 OR ₹ 73,200/- (Rupees Seventy three Thousand and two hundred only) in the form of NEFT towards Beneficiary Name: ESTATE Beneficiary Ac No: 8614038 IFSC: RBIS0THPA01
f. Date of NIT/Tender available to parties to view in RBI website/MSTC Portal	January 29, 2026,
g. Date of Pre-bid meeting	February 06, 2026 at 11:00 AM
h. Date of start of e-Tender for submission of Techno-Commercial Bid and price Bid in MSTC Portal	February 06, 2026 from 06:00 PM
j. Date of close of online e-tender for submission of Techno-Commercial Bid & Price Bid	February 12, 2026 at 03:00 PM
k. Date & time of opening of tender	February 12, 2026 at 04:00 PM
l. Transaction Fee	As charged by MSTC Ltd.

Amendments / Corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

Important instructions for E-Procurement

Bidders are requested to read the terms & conditions of this tender before submitting your online tender.

Process of e-Tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his / their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid will be done over the internet. The vendor should possess Class III signing type Digital Certificate. Vendors must make their own arrangement for bidding from a PC connected with internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

Special Note: The Techno-Commercial Bid and Price Bid must be submitted on-line through www.mstcecommerce.com/eprochome/rbi

- 1) Vendors are required to register themselves online with www.mstcecommerce.com => e-Procurement => PSU/Govt depts. => Select RBI Logo => Register as Vendor => Filling up details and creating own user id and password => Submit.
- 2) Vendors will receive a system generated mail confirming their registration in their e-mail which has been provided during filling the registration form. In case of any clarification, vendors may contact RBI / MSTC before the scheduled time of the e- tender.

Contact Persons (MSTC Ltd – During Office Hours only):

Name	E-Mail ID	Landline No.	Mobile No.
Shri Ganesa Murthy	bmtvcmstc@mstcindia.in	0471-2326686	09176616410
Shri Santosh Rajendran	skrajendran@mstcindia.co.in ; tvcopn3mstcindia.in	0471-2326686	08884600700

Kerala Branch Office details:

Address: 1st Floor, BSNL CTO Building, Opp Kerala State Secretariat, Mahathma Gandhi Rd, Statue, Thiruvananthapuram-695001	Mail ID: mstctvc@mstcindia.in	Contact: 0471-2326686
--	--	-----------------------

Contact Persons (RBI - During Office Hours only):

1. Shri P.G Haridas (Assistant General Manager, Estate Department)

0471-278 3030/ (pgharidas@rbi.org.in)

2. Shri D Bharath Kumar (Assistant Manager, Estate Department)

0471-278 3042/ (bharathd@rbi.org.in)

Guide

1. System Requirements:

- i) Windows 7 or above Operating System.
- ii) IE-7 and above Internet browser.
- iii) Signing type Digital Signature
- iv) Latest updated JRE 8 (x86 offline) software to be downloaded and installed in the system.

To disable “Protected Mode” for DSC to appear in the signer box following settings may be applied.

- Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning “Enable Protected Mode”.

Other Settings:

- Tools => Internet Options => General => Click on Settings under “browsing history / Delete Browsing History” => Temporary Internet Files => Activate “Every time I Visit the Webpage”.

To enable ALL active X controls and disable ‘use pop up blocker’ under Tools => Internet Options => custom level (Please run IE settings from the page www.mstcecommerce.com once) The ‘Techno-Commercial Bid’ and the ‘Price Bid’ shall have to be submitted online at www.mstcecommerce.com/eprochome/rbi. Tenders will be opened electronically on specified date and time as given in the tender.

All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

2. Special Note towards Transaction fee:

The vendors shall pay the transaction fee using “**Transaction Fee Payment**” link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or online payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting online payment, the vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail. **Transaction fee is non-refundable.** A

vendor will not have the access to online e-tender without making the payment towards transaction fee.

Note

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use ***Upload Documents*** link in My menu to upload documents in document library .Multiple documents can be uploaded .Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through ***Attach Document*** link against the particular e-Tender .Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents .For further assistance please follow instructions of vendor guide.

- a) Bidders need to submit necessary EMD, E-Tender fees, if any and Transaction fee separately for the e-tender .Transaction fees if any are non-refundable .
- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidders who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement →New Common Portal →Bid Floor Manager →live event →Selection of the live event → Transaction fee->Common terms->Attach Documents->Price Bid .

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would

be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it .Then the vendor should fill up the Techno-commercial bid .After filling the Techno-Commercial Bid, bidder should click 'save 'for recording their Techno-Commercial bid .Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save "to record their price bid .Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission "button to register their bid

NOTE - :After clicking the final submission "Delete bid" option would be shown .If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above .
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder .Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work .Such successful tenderer shall be called hereafter **SUPPLIER/CONTRACTOR**.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system .
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof .
- j) No deviation of the terms and conditions of the e-Tender document is acceptable . Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure)UOM (is indicated in the e-tender Floor .Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document .

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprocn to familiarize them with the system before bidding.

Vendors are requested to quote rates without GST on 'Works Contract' and the total cost including GST shall be calculated by the system. No Change in quoted rates will be accepted.

Important Note

In the price bid due to number of words limitation, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each item given in the schedule of quantities and other specifications/terms and conditions given in this tender document. For execution and rate purpose, the details given in schedule of quantities in this tender document will be implemented



**ESTATE DEPARTMENT
THIRUVANANTHAPURAM**

Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram

Contents

Sl No	Description	Page No
1)	Letter of offer	11
2)	General Instructions to tenderers	13
3)	General conditions of contract	18
4)	Special Conditions of the contract	35
5)	Safety Code	37
6)	Fire Safety Code	38
7)	Appendix Herein Before Referred	39
8)	List of Materials of approved brand and/or manufacturer	40
9)	Un priced Schedule of Quantities	41
ANNEXURES		
11)	Articles Of Agreement	49
12)	Proforma of Bank Guarantee for Earnest Money Deposit	55
13)	Proforma of Bank Guarantee for due fulfilment of terms and conditions of the contract	57
14)	Undertaking regarding debarment of firms from bidding	60
15)	Drawings	61

LETTER OF OFFER

स्थान/ Place:
तारीख/ Date:

सेवा में/ To

Shri Praveenkumar Vasantha Ramachandran
Regional Director
Reserve Bank of India,
Thiruvananthapuram – 695033

Sir,

Having examined the specifications, drawings and Schedule of Quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the site of the works specified in the said Memorandum and having acquired the requisite information relating thereto as affecting the tender, I/we hereby offer to execute the works specified in the said Memorandum within the time specified in the said Memorandum at the rates mentioned in the Schedule of Quantities and in accordance in all respects with the Specifications, Designs and instructions in writing referred to in Conditions of Tender, the Articles of Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

ज्ञापन/ MEMORANDUM

(क)	Name of work	Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building
(ख)	Terms of Payment	As per clause 32 of the General conditions and Appendix.
(ग)	Time allowed for completion of work	Ten weeks from the 10th day of date of issue of work order
(घ)	Estimated Cost	₹36.60 lakh inclusive of GST
(ङ)	Earnest Money Deposit (EMD)	Rs 73,200/-
(च)	Performance Bank Guarantee	5%
(छ)	Percentage if any to be deducted from Bill towards Retention Money (R.M)	5%

I / We agree to:

1. Should this tender be accepted, I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.
2. I / we have deposited a sum of **Rs.73, 200/-** as Earnest Money Deposit with the Reserve Bank of India, which amount is not to bear any interest. Should I / We fail to withdraw after opening commercial bid or execute the contract when called upon to do so or after

acceptance of work order, I / We do hereby agree that this sum shall be forfeited by me / us to the Reserve Bank of India.

Name of the firm:

Signature of Authorized signatory along with date:

Address of the firm:

GENERAL INSTRUCTIONS TO TENDERERS

1. E-tender should be submitted in MSTC portal under RBI Portal for the work of '**Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram**' not later than 03:00 PM on February 12, 2026.

Telegraphic, Fax and E-mail tenders shall not be accepted. No tender received after 03:00 PM on February 12, 2026 shall be accepted by MSTC portal.

2. Bidders may contact Banks Engineer to get their doubts clarified. The Bank discourages stipulation of any additional conditions by the tenderers. However, in case the tenderers wish to include any condition / clarification, it shall be separately uploaded in MSTC Portal in their letter head. The clarifications / conditions etc. uploaded if any will be examined and after discussions with all the tenderers, the conditions that are acceptable to the Bank will be intimated to the tenderers. No request for any change in rate or conditions after the opening of the tender will be entertained. However, decision of the Bank on acceptance of conditions put by the bidders is final and binding.
3. Bidders may choose to present for Tender Opening Event in the Bank's Main Office at scheduled date and time. Tender shall be opened at 04:00 PM on February 12, 2026 or a subsequent date and time, same shall be intimated to the bidders.
4. All information, correspondence letters, shall be submitted in and addressed to Shri Praveenkumar Vasantha Ramachandran, Regional Director, Reserve Bank of India, Thiruvananthapuram.
5. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of the tender which period may be extended by mutual agreement and the tenderer shall not cancel or withdraw the tender during this period.
6. The rates quoted shall be firm and binding without any escalation whatsoever till the completion of the contract. Due to limitation in number of words in price bid in MSTC portal, full description may not be available. However, tenderer shall read all specifications/drawings/conditions from this tender document.
7. For any item, if the rate and amount do not tally with respect to the bill of quantities, then the amount arrived on the basis of quoted rates shall only be considered.
8. Digital Signatures may be used to submit the tender in token of his / their acquainted himself / themselves with the terms and conditions of this tender.
9. If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
10. The vendors shall pay the transaction fee vide the procedures listed in 'Guidelines for e-procurement'. Transaction fee is non-refundable. A vendor will not have the access to online e-tender without making the payment towards transaction fee.
11. **Earnest Money Deposit** for a sum of **₹73,200/-** shall be submitted on or before 03:00 PM on February 12, 2026. EMD of the unsuccessful bidders shall be refunded/returned without any interest after expiry of bid validity (including extended validity) or on award of work to successful bidder whichever is earlier. Tender will not be accepted without submission of EMD. If vendor withdraws bid after opening of the commercial bid or fails to commence the work awarded to him/her within the prescribed limit, EMD submitted shall be forfeited.

12. On awarding the work, the successful bidder shall submit a Performance Bank Guarantee (PBG) for 5% of the accepted Contract Value, valid for the Contract Period for due fulfilment of the contractual obligations by the contractor or amount equivalent to PBG through online mode (NEFT / RTGS). In case of delay in submission of PBG/amount equivalent to PBG, due to unavoidable circumstances, charges shall be recovered from the bills of the contractor at Bank's rate. The EMD paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of Performance Bank Guarantee for 5% of the accepted Contract value as provided above. The PBG/ amount paid by the successful tenderer shall be held by the Reserve Bank of India as Security Deposit (SD) for execution and fulfilment of the contract. No interest shall be paid on this deposit. The Bank will withhold 5% of the total value of work done from their bill/s as Retention Money. The SD (PBG/ amount equivalent to the PBG) shall be released to the contractor on virtual completion and the R.M. shall be released after successful completion of 12 months of Defect Liability Period. The Security Deposit of the successful tenderer and R.M. will be forfeited if he fails to comply with any of the conditions of contract.
13. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so.
14. On receipt of intimation from the Employer of acceptance of his / their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed.
15. All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the Security Deposit if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.
16. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract except with the written consent of the Bank. In case of breach of these conditions, the bank may serve a notice in writing on the contractor rescinding the Contract whereupon the security deposit shall stand forfeited to the Bank.
17. The Contractor shall carry out all the work strictly in accordance with Design and drawings, details, specifications and instructions of the Bank's Engineer. If in the opinion of the Bank's Engineer changes have to be made in the design and with the prior approval in writing of the Employer they desire the Contractor to carry out the same, the contractor shall carry out the same without any extra charge. The Bank's decision in such cases shall be final and shall not be open to arbitration.
18. A Schedule of Probable Quantities in respect of each work and specifications accompany these Instructions to Bidders. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank.
19. The tenderer must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering

into a contract and must examine the drawings (if any) and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.

20. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as after completion, centring, boxing, staging, planking, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary lines for drawing plumbing and electricity supply arrangements (water and electricity may be made available at the available sources within the Bank's Premises), protection of the public and safety of walls, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever.
21. The rates for each item in the tender in MSTC Portal shall be quoted exclusive of GST. Total Amount including GST shall be calculated by the MSTC Portal and the total amount for all the items including the G.S.T will be taken as the total Contract Value. Each invoice / bill shall indicate amongst other things, the contractor's PAN and GST Registration Number. The contract value will also be subject to TDS / Withholding Tax as per statutes. No claim in respect of sales tax, sales tax on works contract, excise duty, customs duty, octroi or other tax, duty or levy, service tax whether existing or in future shall be entertained by the Employer.
22. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer and with the concurrence of the employer, in excess of 25% of the tender quantity, shall be considered as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's overheads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.
23. Time allowed for carrying out the work as mentioned in the Memorandum shall be strictly observed by the Contractor and it shall be reckoned from the 10th day of issue of written order to commence the work.
24. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in Clause 27 of the General Conditions of the Contract. The tenderer shall before commencing the work prepare a detailed work programme which shall be approved by the employer. If the contractor fails to continue the work as per the detail work program or fails to deploy labours as required for the smooth flow of the work, Bank reserves right to cancel the contract agreement entered into.

25. Tenders will be considered only from list of contractors empanelled by the Bank in the trades concerned.
26. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.
27. The successful tenderer is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer
28. The successful tenderer must co-operate with the other Contractors appointed by the Employer so that the execution of work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank's Engineer
29. The Contractor must bear in mind that all the work shall be carried out strictly in accordance with the Specifications, design drawings made by the Bank and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted. Quality of the work should be satisfactory to the bank as per work specifications. Contractor shall make good the bank for any low quality of work executed.
30. The successful tenderer should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality conforming to relevant Indian standards.
31. The successful tenderer is bound to purchase the required materials for which the "Basic Price" has been stipulated in the item from the manufacturer approved and selected by the Bank and at the rate approved by the Bank from time to time.
32. **Wherever the basic rate for the materials is specified, the contractor should produce 3 or 4 samples of materials for selection and the purchase rate for the selected items shall be got approved from the Bank's Engineer before purchasing such materials. The basic price of materials shall be taken as cost of material at dealer's ex-godown price, excluding GST. If there is any difference in cost of materials selected with basic rate specified in the tender, such difference shall be adjusted while making payment to the Contractor. The adjustment in price of the materials shall be made on measured quantity only. Contractor's profit of 15% shall be allowed on such difference. The contractor should provide to the Bank for verification, paid bills of all purchased materials for ascertaining the actual rate of purchase so as to settle the difference in cost of materials.**
33. The tenderer shall have to use materials of the makes/manufacturers specified in the list of materials of approved brand and/or manufacture contained in the e-tender clauses.
34. Electricity and water shall be provided free of cost for execution of the work at one point within the premises. Contractor shall make their own arrangements for conveying the same to the required locations. The contractor shall, however, take care to ensure that no undue

wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.

35. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto.

36. IS Code numbers wherever mentioned in the tender shall be the latest version as on the date of opening of tenders.

37. Total Security Deposit of successful tenderer will be forfeited if he / they fail to comply with any conditions of the Contract.

38. Errors, Omission and Descriptions:-

a) Between the description of the item in the General Specifications and the detailed descriptions in the Schedule of Quantities of the same item, the later shall be adopted.

b) In case of difference between the rates mentioned in figures and words, the rate adopted for working out the total amount of item in the original tender form, shall be taken as correct. In all other cases the correct rate would be that which is lower.

39. Clarifications if any with respect to General Conditions, Special Conditions, Scope of work, specifications, design & drawings or any other matter required for submitting the tender shall be obtained from the Bank during working hours of the Bank, before submitting the tenders. Once a tender is submitted, the matter will be decided according to conditions in the tender in the absence of such authentic pre-clarification.

40. The contractor shall abide by and fulfil all requirements laid down under various provisions of Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed there-under. The contractor shall submit to the Bank the maximum number of Labours to be engaged on a single day in the job. Any subsequent increase should be informed to the Bank without delay, if the number of labourers employed for the job are twenty or more, the contractor shall obtain the license from the Regional Labour Commissioner. The contractor should ensure payment of minimum wages to all labourers / workmen staff employed by him and maintain record of labours employed for the work.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

GENERAL CONDITIONS OF CONTRACT

The Conditions Hereinbefore Referred To

1. In constructing these conditions, the specification, schedule of quantities and Contract Agreement, the following words shall have the meaning herein assigned to them except where the subject or context otherwise requires.

a) "Employer"	Shall mean the Regional Director, Reserve Bank of India, Thiruvananthapuram and shall include its assigns and successors.
b) "Contractor" In the case of company	"Contractor" shall mean _____ a company incorporated under _____ 19 / 20 and having its registered office at _____ and shall include its successors and assigns.
c) "Banks Engineer"	Shall means the person appointed by the Employer to act as Bank's Engineer for the purpose of the contract and named as such in the conditions. [AM (Tech)/ Manager (Tech)/ AGM (Tech)].
d) "Site"	Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use.
e) "This Contract"	Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications, design drawings attached hereto and duly signed.
f)" Specifications"	Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.
g)"Notice in writing"	Shall mean a notice in written, typed or printed or written notice" characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
h) "Bill of Quantities"	Means the priced and completed bill of quantities forming the part of Tender
i)" Tender"	Means The Contractor's priced offer to the Employer for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by the letter of acceptance.
j)" Letter of acceptance"	Means the formal acceptance by the employer of the tender
k) "Act of Insolvency"	Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act.

I) "Net Prices"

If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of the any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or account shall be held to mean rates or prices so arrived at.

m) "The works"

Shall mean 'Alterations/ Modifications works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram' as provided herein

Note: Words imparting persons include firms and corporations. Words imparting the singular only also include the plural and vice versa where the context requires.

2. **Scope of Contract:** The contractor shall carry out and complete the said work in every respect in accordance with this contract and with the directions of and to the satisfaction of the Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, details, direction and explanations which are hereafter collectively referred to as "Bank's Engineer's instruction in regard to":

- a) The variations or modifications of the design, quality or works or the addition or omission or substitutions of any work.
- b) Any discrepancy in the Drawing or between the Schedule of Quantities and/or Drawing and/or specifications.
- c) The removal from the site of any materials brought thereon by the contractor and the substitution of any other material therefor.
- d) The removal and/or re-execution of any works executed by the contractor.
- e) The dismissal from the works of any persons employed thereupon.
- f) The opening up for inspections of any work covered up.
- g) The amending and making good of any defects under clause 20 & 21 hereof.

The contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, such shall be deemed to be Employer's instructions within the scope of the Contract.

3. **Variations to be approved by the Employer:** The contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers etc. The rates on scrutiny and final acceptance by the Employer shall form a supplementary tender. Minor alterations (of the order of a few centimetres) as per site conditions may be carried

out during execution with respect to the drawings. The Employer shall not be liable for payment of such variations until these statements are sanctioned by him.

4. **Drawings, Schedule of Quantities:** The Contract shall be executed in duplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings (if any) and of the specification and one copy of all further Drawings (if any) issued during the progress of the works. Any further copies of such Drawings required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings on the works and the Bank's Engineer, or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings and Specifications.
5. **Contractor to provide everything necessary at his cost:** The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the contractor finds any discrepancy in the drawings or between the drawings schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed. Between drawings and specifications/ schedule of Quantities, schedule of quantities will prevail.
6. **Authorities, notices and patents:** The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and / or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations from the drawings (if any) or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 18 thereof.
The contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority or to any public office all fees that may be properly chargeable-in respect of the works and lodge the receipts with the Employer.
The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.
7. **Setting out of work:** The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects shall be rectified at his own expense to the satisfaction of the Bank/ Employer
8. **Materials and Workmanship to conform to description:** All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the

Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out test of any materials as per relevant IS provisions through the reputed laboratories prior to use in the work.

9. **Contractor's superintendence and representative on the works:** The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also during the whole time the works are in progress employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while the men are at work. Any directions explanation, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor.
10. **Dismissal of workmen:** The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.
11. **Access to works:** The Employer, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and / or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.
12. **Assistant Manager (Tech.)/ Manager (Tech):** The term "Assistant Manager (Tech)/ Manager (Tech.) shall mean the person appointed and paid by the Employer to inspect the works. The Contractor shall afford the Assistant Manager (Tech.) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials.

The Assistant Manager (Tech.)/ Manager (Tech.), or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be suspended, or the use of such materials shall be discontinued. The work will from time to time be examined by the Assistant Manager (Tech.) but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects, which may be found to exist at any stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.

13. **Assignment and Subletting:** The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

14. **Alterations, additions, omissions etc.:** No alteration, omission or variation shall vitiate this contract except instructions/ notice of Employer (through Bank's Engineer) at any time during the progress of the works to make any alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications or Contract Drawings without the previous consent in writing of the Employer and the value of such extra alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 18 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.

15. **Schedule of Quantities:** The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement specified in relevant IS code. Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.

16. **Sufficiency of Schedule of Quantities:** The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.

17. **Measurement of works:** The Bank's Engineer may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Assistant Manager (Tech) in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them. Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in accordance with the Method of Measurements detailed in the latest relevant IS Codes of practice. The Contractor or his Agent may at the time of measurement take such notes and measurement as he may require. All authorized extra works, omissions and all variations made with the Bank's Engineer 's instructions, subsequently conveyed in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

18. **Prices for extra etc. ascertainment of:** The Contractor may, when authorized and shall, when directed, in writing by the Employer, add to, omit from or vary the works shown upon the drawings, or described in the specification, or included in the schedule of Quantities, but the contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

However, during actual execution of work if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Architects of the project band with the concurrence of the employer in excess of 25 % of the tender quantity shall be considered as an extra item of work for which the contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.

No claim for an extra shall be allowed unless it shall have been executed under provisions of clause 5 hereof with the concurrence of the Employer herein mentioned. Any such extra in herein referred to as authorized and shall be made in accordance with the following provisions.

- (a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein.
- (ii) Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.
- (b) The net prices of the original tender shall determine the value of items omitted provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause(c) hereof.
- (c) Where the extra works are not of similar character and/or quoted under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Bank's engineer, the net rate or price contained in the priced Schedule of Quantities or tender or for any item of the works involves loss or expenses beyond that reasonably contemplated by the contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.
- (d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender or the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district provided that in either case vouchers specifying the daily time (the workmen's names) and materials employed be delivered for verification to the Bank's Engineer at or before the end of the week following that in which the work has been executed. The measurement and valuation in respect of the Contract shall be completed within the "period of final measurements".
- (e) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked out based on CPWD schedule of rate analysis or for items not available in CPWD schedule, based on market rate with "actual cost basis", plus 15% towards establishment charges, contractor's overheads and profit. Such items will not be eligible for escalation.

19. Unfixed materials when taken into account to be the property of the Employer

Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials.

20. Removal of improper work : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the drawings (if any) & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.

21. Defects after virtual completion : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the Appendix hereto, or, if none stated them within twelve months after the virtual completion of the works, arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor a sum, to be determined by the Employer equivalent to the cost of amending such work and in the event of the amount retained under clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any sub-contractor employed on the works who has been nominated as provided under clause 13 and 23 hereof, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provision of this clause and clause 2 hereof. The contractor shall remain liable under the provisions of the clause notwithstanding the signing of any certificate or the passing of any accounts by the Employer.

22. Certificate of virtual completion and defects liability period: The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of virtual completion.

23. Nominated Sub-Contractor: All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be

nominated or selected by the Employer or hereby declared to be sub-contractors employed by the contractor and are herein referred to as nominated sub-contractors.

No nominated sub-contractors shall be employed on or in connection with the works against the Contractor shall make reasonable objection are (save where the Architect and the Contractor shall otherwise agree) who will not enter into contract providing.

- (a) That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.
- (b) That the nominated sub-contractor shall indemnify the contractor against claims in respect of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
- (c) Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof, the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Sub-Contractor.

24. **Other persons employed by Employer:** The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

25. **Insurance in respect of damage to person and property:** The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter-alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an **All Risk Policy** for Insurance for the full amount of the contract in the joint

names of the employer and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the employer before commencing the works.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 lakh per person for any one accident or occurrence and Rs. 5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs 10 lakh. The contractor shall also indemnify the employer against all claim which may be made upon the Employer, whether under the **Workmen's Compensation Act** or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Employer, a policy of insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the employer may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the employer against contractor in respect of such default, the employer shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the employer and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to re-build or repair the works destroyed or damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for re-building or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the employer such policies. The contractor shall not permit a nominated sub-

contractor to commence work at the site unless the said insurance policies are submitted. In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor

The Contractor shall at his own expense, arrange to effect and maintain (until the virtual completion of the contract) with an approved office, the following insurance policies in the joint name of employer and himself with the employer being first (Principal) and deposit such policy or policies with the employer from time during the currency of this contract.

a) Workmen compensation policy. b) CAR Policy c) Third party liability policy

26. **Date of commencement and completion:** The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.
27. **Liquidated damages for non-completion:** If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 28 here the Contractor shall pay the Employer the sum named in the Appendix as "Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.
28. **Delay and extension of time:** If in the opinion of the Employer the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through contractor's own default or (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or (e) by reasons of Bank's Engineer instruction as per clause 2 hereof (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of contractor or (I) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the bank but the Contractor shall nevertheless constantly use his endeavours to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work. Decision of the bank if delay is due to force majeure or not shall be final and binding on the contractor.
29. **Contractor's failure to comply with Employer's instruction:** If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.

30. **Termination of Contract by the Employer:** If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the Employer that he is able to carry out and fulfil the Contract and to give security therefore, if so required by the Employer.

Or if the Contractor whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.

Or shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.

Or shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing that the Contractor,

- (i) Has abandoned the Contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed or
- (iii) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
- (v) Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the contract, the whole of which shall continue in force as fully as if the Contract has not been so determined, and so if the works subsequently execute had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and taken possession of the works and all plant, tools scaffoldings, sheds, machinery, steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractor or

other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The employer shall thereafter ascertain and certify in writing under his hand what of the said plant and materials so taken possessions or by the Employer and the expenses or loss which the Employer shall have been put to in procuring the works to be completed and the amount. If any, owing the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank shall be final and conclusive between the parties.

31. **Termination of Contract by Contractor:** If this payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Architect or the Employer or by any injunction or other order of any court of Law, then and in any of the said cases the Contractor shall be in liberty to terminate the Contract by notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose or the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 18 hereof.

32. **Certificates and Payments:**

- a. The Contractor shall be paid by the Employer from time to time by instalments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as 'Retention Percentage for Interim Certificates' until the total amount retained shall reach the sum named in Appendix as 'Total "Retention Money' after which time instalments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Bank's Engineer shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineer the sum of money named in the

Appendix as 'Instalment after Virtual Completion' being a part of the said Total Retention money. And the Contractor shall be entitled to the payment of the final balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as the 'Defect Liability Period' in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the contractor from his liability under Clause 2 and 21, in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Employer, and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

- b. The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.
- c. The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.
- d. No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the work and keep them insured till the issue of the Virtual Completion Certificate.
- e. Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as 'Period for honour of Certificates' after such Certificates have been delivered to the Employer

The following terms of payment only are applicable for the work.

Ad-Hoc payment of 75% (or lower % as decided by the Bank) of the bills shall be paid after verification/certification by the Banks Engineer. However, to release Ad-Hoc payment shall be at the discretion of the Bank. On account bills shall be made as under detailed item-wise measurement will be taken and payment shall be made based on completion of specific item of work basis on the quoted rate. All payment shall be subject to recovery of 5% towards Retention Money & TDS as per the statutory requirements. Contractor shall note that the minimum value of work done towards payment of running bill is **Rs. 20 lakh.**

- 33. **Delayed Payment:** Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honouring certificates' named in the Appendix carry interest at the rate named in the Appendix as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment subject to production of all required information/ clarifications by the contractor.
- 34. **Matters to be finally determined by Bank:** The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clause 2, 4, 7, 8, 13, 17, 18, 19, 20, 21, 22, 28 (a, b, c, d, e, f) hereof (which matters are herein referred to as the expected matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of

Arbitration and review under the Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.

35. **Settlement of disputes by Arbitration:** All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in preceding clauses. But if either, the Contractor be dissatisfied on any matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby

also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

36. **Right of technical scrutiny of final bill:** The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the employer and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If as a result of this examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recover the sum from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the RESERVE BANK OF INDIA.

37. **Employer entitled to cover compensation paid to workmen:** If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

38. **Abandonment of works:** If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or other-wise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

39. **Return of surplus materials:** Notwithstanding anything to the contrary contained in any or all the clauses of this Contract, where any material for the execution of the Contract is procured with the assistance of the Employer by purchase made under orders or permits or licenses issued by Government, the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose of them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank having due regard to the conditions of the materials, the price to be determined not to exceed the purchase price thereof inclusive of GST and other such levies paid by the Contractor in respect thereof, in the event of breach of the aforesaid condition, the Contractor shall in addition to being liable to action for contravention of the terms of licenses or permit and/or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to him by reason of such breach.

40. **Non-Disclosure Clause:** The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc, which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any

trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this Agreement is fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

41. Right of employer to terminate contract in the event of death of Contractor if individual: Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.

- (i) The contractor shall abide by and fulfill all requirements laid down under the Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed there under.
- (ii) The contractor should ensure payment of minimum wages to all labourers/workmen staff employed by him. Contractor should submit a certificate to the effect that, he has actually paid all the dues of all the labourers of all descriptions engaged by him for completion of the awarded job/work/project at the rate which is not less than the one prescribed under Minimum wages Act, 1948 and he has complied with the provisions of CLRA Act with regard to providing the essential amenities to the contract labourers. Further, he may facilitate Bank's representative to verify and certify the veracity of such certificate.

42. Sexual Harassment of women at workplace

- 1. a) The contractor / agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- c) The contractor shall be responsible for any monetary relief that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank's employee, if sexual violence by the employee of the contractor is proved.
- d) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- e) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

Special conditions of the contract

1. The tenderer may please note that the work in question shall be carried out inside the Security area of Bank's Office in the normal working hours with least disturbance to the Staffs by advance planning, proper sequence of work in consultation with the Bank's Engineers. The work will have to be completed within the stipulated time frame and no extra charges will be paid under any circumstances for the late working hours.
2. The entire materials for the work shall be brought to the working area through the staircase only.
3. All the materials shall be first/premium quality confirming to IS standards.

4. The tenderer shall use only approved materials as specifically stated in the Schedule of Quantities/Approved list of materials. The Bank will be at liberty to choose any brand of materials from the approved brand names in the list. Samples of any materials used in any of the works should be got approved by Bank's Engineer or his representative before proceeding with bulk purchase.
5. Wherever contractor proposes to use equivalent make (i.e., other than specified) the same shall be done after prior approval of Bank's Engineer, Any additional expenditure and time due to this shall be solely on contractor account and no claims what so ever shall be entertained in this regard.
6. Materials brought to the site shall be intimated to the Bank's Engineer immediately for inspection of quality and measurement of quantity of the materials
7. The contractor shall submit a properly planned & prepared work programme to the Bank before commencement of the work so as to enable the Bank to intimate other agencies in advance for smooth working, progress and coordination and the time schedule in the work programme should be strictly adhered to.
8. Ten weeks period of completion mentioned in the tender is inclusive of monsoon period and holidays including Sundays / Saturdays falling within in the contract period. The contractors shall comply with statutory requirements to work on holidays at their own risk & cost and indemnify the Banks for any risks associated with it.
9. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer and make the entire premises clear/clean on a day-to-day basis including staircase, passages affected/used by the labourers in the above renovations to the satisfaction of the Bank's Engineers at no extra cost. The entire debris/waste material shall be taken out of the Bank's premises and should not be dumped anywhere in and around the Bank's premises. The contractors are solely responsible if any debris is noticed by the local Corporation and penalty levied.
10. No labourers shall be permitted to stay inside the campus after working hours.
11. The Contractor should have valid Labour License from Labour commissioner wherever the number of labourers engaged is 20 or more.
12. The Contractor shall have the addresses and photographs of their workmen being engaged by them for the said work. The entry of workmen will be allowed inside the building only on producing the photo pass issued by the Bank & also have to subject themselves to the security restrictions imposed by the Bank.
13. Before quoting the rates, Contractor should inspect the site and understand themselves about the nature and scope of the work.
14. Any damage caused to any of the Bank's property shall be made good by the Contractor at their own cost.
15. The Contractor shall carry out the work strictly in accordance with specification details and instructions of the Bank's Engineer.
16. The Contractor shall make their own arrangements for storing of their materials at site.
17. Rate quoted should include for all necessary testing of materials as required and directed by Banks Engineers.
18. Contractor should post a qualified Site Engineer for day-to-day supervision of work.
19. The successful tender shall also be responsible for safety & security of their materials & also for ensuring fire prevention steps at all the times in working premises including their part of work.
20. The contractor shall furnish A-4 size, computerized sheets printed in the format of a conventional Measurement Book (MB), duly machine numbered pages and with a

provision for providing an MB number. The contractors shall incorporate necessary corrections in these sheets as directed by Bank's Engineer. After making necessary correction the contractor shall submit new copies. All pages of the finalised computerised MB sheets, after due check / test check measurements shall have full signature with date of the authorised official of the contractor. The measurement sheets approved as 'final' shall be bound in the form of a MB at the cost of the Contractor and submitted to the Bank.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :
Place :

Signature of Authorized signatory with seal.
Name and Address:

SAFETY CODE

1. There shall be maintained in a readily accessible place with first aid appliances including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all work that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.

5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. i) No paint containing lead or lead products shall be used except in the forms of paste or readymade paint.
ii) Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.
12. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
13. The ropes used in hoisting or lowering material or a means of suspension shall be of durable quality and adequate strength and free from defects.
14. Any other safety norms to be followed for the work shall be as per relevant Standards/ Construction practices.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. LPG used in 'oxy-acetylene' gas cutters shall be 'industrial type'.
- iii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iv. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- v. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.

- vi. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers / Personnel, work shall be started.
- vii. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- viii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- ix. Used paint drums shall be stored in specified store only after closing them properly.
- x. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xi. None of the fire extinguishers shall be removed / shifted from its designated location.
- xii. Power supply shall be switched off from the mains when equipment is not in use.
- xiii. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xiv. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xv. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.
- xvi. All the electrical/mechanical/electro-mechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

APPENDIX HEREIN BEFORE REFERRED

1	Defect liability Period (DLP)	12 months from the date of issue of virtual completion certificate.
2	Period of final measurement	1 month from the date of Virtual completion.
3	Earnest Money Deposit (EMD)	₹ 73,200/- (Rupees Seventy-three Thousand and two hundred only)
4	Release of EMD	After Award of Work and Submission of Performance Bank Guarantee.
5	Date of commencement	10 th day from the issue of work order.

6	Date of completion	Ten weeks from the tenth day of the issue of work order
7	Rate of Liquidated Damages (LD)	0.25% of the contract value per week of delay subject to a maximum of 10% of the total accepted contract value.
8	Performance Bank Guarantee (PBG)	5% of the contract value.
9	Release of PBG	After Virtual Completion of Work
10	Value of work for Interim Certificate	Rs 20 Lakh
11	Retention Percentage (RMD)	5% from each bill
12	Release of RMD	On completion of Defect Liability Period.
13	Period of honoring interim certificate	15 Days (subject to production of correct bill in all aspects)
14	Period of honoring final certificate	30 Days (subject to production of correct bill in all aspects)
15	Interest for delayed payment	Three percent per annum.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

LIST OF MATERIALS OF APPROVED BRAND AND/OR MANUFACTURER

01	Cement	A.C.C, Ultratech, Coramandal, Ramco, Birla, Malabar, Ambuja of approved equivalent
02	White cement	Birla White, J.K. White or approved equivalent
03	Gypsum false ceiling	M/s Gyproc India Ltd – gypserra sections
04	Metal grid ceiling	M/s Gyproc or M/s Armstrong
05	Vitrified tiles	M/s H & R Johnson, M/s Kajaria,, M/s Naveen, M/s Somany or approved equivalent
06	Tile adhesives	Ardex endura silver star plus, Latecrete 315

07	Aluminium sections	Jindal, Hindalco or approved equivalent
08	Marine plywood (BWP Grade, IS 710)	Green Ply, Anchor, Kitply, Century
09	Laminate	Royal touche, Greenlam, Merino or approved equivalent
10	Glue/adhesive	Fevicol, Araldite, Vamicol, Heatex
11	Acoustic panels	M/s Anutone Tufbloc spots or equivalent
12	Raised Access flooring system	Unitile USF 2000 from M/s Raceway Infotech, Cochin, Flexi flooring system - HPL BSS 2000 from M/s AET Building products Mumbai or approved equivalent
13	MS sections	TATA or approved equivalent
14	Paints	Asian paints, Nerolac, ICI Dulux, Berger
15	Polish	SLEEK or approved equivalent

Note

The contractor shall produce 2-3 makes as the case may be for Bank's approval, before using the same in the works. Material approved by the Bank shall only be used in the work including approval of Basic rate items.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Date :

Signature of Authorized signatory with seal.

Place :

Name and Address:

UN PRICED SCHEDULE OF QUANTITIES

Item No	DESCRIPTION	QTY	UNIT
1	Dismantling Gypsum board false ceiling, wooden/ glass doors, collapsible gate, brick/ fly ash/glass partition walls, wall/ column panelling, raised access flooring, MS plate ramp with frames, tile flooring/wall dado, plastering etc.		

	<p>Carefully dismantling/ disengaging the following items from existing CVPS Hall and adjacent rooms located at ground floor of Bank's Main Office building.</p> <p>a) Demolishing existing Gypsum board False ceiling etc at all levels including framework, suspenders etc in existing ladies frisking area, Engineers room, Banker's gallery etc. Approx. area of false ceiling to be dismantled is 80 Sqm</p> <p>b) Wooden doors including door frames having following sizes i) 1600 x 2100mm - 1 No, ii) 900x 2100 mm -2 Nos. and collapsible gate of size 1800x 2100 mm -1 No. All doors and collapsible gate shall be stacked for re-use.</p> <p>c) 150mm thick fly ash brick wall including both side finishes such as plastering/ tile dado, RCC lintel etc- Approx. area of wall to be dismantled is 60 sqm</p> <p>d) Column panelling made with acoustic panels/ wood with laminate etc including framework, if any etc. Approx. area of column panelling to be dismantled is 15 Sqm.</p>		
	<p>e) Vitrified Tile flooring in passage area at new ramp, proposed Engineers room etc, dado on columns and walls including back mortar etc. and existing plastering in the proposed tile dado area. Approx. area of tile dado to be dismantled is 110 Sqm. f) Raised access flooring system in rooms, which includes floor panels, supporting system etc. Approx. area of raised flooring system to be dismantled is 200 sqm. Out of the dismantled flooring system, approx. 30 sqm good quality flooring to be stacked for re-use.</p> <p>g) MS chequered plate ramp at the present entrance of CVPS hall having approx. plan dimensions 3000mm x 1500mm along with framework, masonry/ concrete base, side wall etc. Useful materials can be stacked for re-use.</p>		
	<p>Rate shall be inclusive of stacking the salvageable items, thoroughly cleaning the area and disposing off and carting away the debris out of the Bank's premises etc., all complete as directed by Bank's Engineer. Note: Tenderer has to clearly go through the drawings, visit the site etc and understand the scope of work under the item before quoting the rate. There is no linear measurements and the item shall be paid as one job basis</p>	1.00	Job
2	<p>Providing and constructing 115 mm thick brick masonry for walls, closing the openings etc. wherever required, using best quality locally available bricks in CM 1:4, in correct plumb, line and level, providing proper key to the adjoining wall/ column/ flooring etc., placing 2 nos 8mm dia re bars in concrete encasement at every 6th course , raking the joints, necessary scaffolding, curing, cleaning, removal of debris if any outside the Bank's premises etc. all complete as directed by the Bank's Engineer.</p>	10.00	Sqm

3	Providing and constructing 150 mm thick fly ash brick masonry for walls, closing the openings etc. wherever required, using best quality locally available fly ash bricks in CM 1:4, in correct plumb, line and level, providing proper key to the adjoining wall/ column/ flooring etc., placing 2 nos 8mm dia re bars in concrete encasement at every 6th course , raking the joints, necessary scaffolding, curing, cleaning, removal of debris if any outside the Bank's premises etc. all complete as directed by the Bank's Engineer.	30.00	Sqm
4	Providing and casting R.C.C lintels over the openings in brick walls/ RCC belt in walls at different levels of brick work with C.C 1:1.5:3, made of approved quality 20 mm and downsize graded granite metals, M-sand and approved make Portland cement, including shuttering, curing, disposing off and carting away the debris etc. all complete as directed. The scope of work also include providing, straightening, cutting, bending and placing in position Thermo Mechanically Treated bars - 4 numbers of 10mm diameter as main bars and 8mm diameter bars as stirrups at 150mm c/c spacing for R.C.C. lintel/ beam work including cost of binding wires, wastages, conveyance of all materials to the site, labour charges etc. all complete as directed by the Bank's Engineer.	0.50	Cum
5	Plastering: Preparing the exposed surface of the masonry/RCC walls by raking, watering and thorough cleaning using wire brush, broom, providing and applying average 20 mm thick cement plaster including plastering in patches using CM 1:4 using approved quality OPC and sand, true to plumb, level and line match with adjoining surfaces etc. The wall plaster shall have an even surface and shall be finished smooth (rough finish for walls with tile dado). The rate shall include for curing, labour, all leads and lifts, etc. required for the finished work, removal of debris etc all complete as directed by the Bank's Engineer.	160.00	Sqm
6	Gypsum board false ceiling		
	Providing and fixing suspended, stepped type gypsum board plain false ceiling system and coving in different levels as per the specifications of M/s Gyproc India Ltd firmly fixed on Gypserra framework sections all as per the attached sketch and as detailed below:		
	i) Perimeter channels of 20mm X 28mm x30mm all along the wall fixed with the help of nylon sleeves and screws @ 600mm c/c. ii) Intermediate channel 15mm x45mm x 15mm at a spacing of not more than 1200 mm c/c.		
	iii) Ceiling angle 25mmx10mmx 0.55 mm thick fixed to soffit with GI cleat and steel expansion anchor fasteners. iv) Ceiling channel 80mmx 26mmx 51 x 0.5mm @450mm/ 475mmc/c. shall be fixed in a direction perpendicular to G.I intermediate channel with connecting clips made out of 2.64mm dia x 230mm long G.I wire at every junction. v) 12.5 mm thick Plain Gypsum board is fixed to the ceiling section with 25mm drywall screws @ 230mm c/c. Finally boards are to jointed and finished so as to have flush look and levelled so as to be in one single		

	plane which includes filling and finishing the board edges with jointing compound, paper tape etc complete.		
	vi) Painting the false ceiling surfaces with two or more coats of first quality 100% acrylic interior emulsion paint of approved make and shade over a coat of primer after adequate surface preparation, putty work etc., complete.		
	Rate shall include cut out/openings for fixing light fittings with necessary additional framework, providing required nos of trap doors, wastages, finishing all etc. complete. No deduction in area measurement will be made for openings not exceeding 0.4 sq.m. and no extra measurement will be made for forming such opening. Net exposed finished area shall be measured and paid for. The works shall be carried out as per the manufacturer's specifications using cold rolled Gypsteel gypserra sections and Gypsum boards manufactured by Gyproc India Ltd all etc., complete as directed by the Bank's Engineer.		
	Note: -The false ceiling shall be provided in true line, level, profile etc as per the detailed sketch and specifications and finished in a high-class manner. Required no. of trap doors shall be provided in ceiling.	85.00	Sqm
7	Metal Grid type false ceiling		
	Providing and laying of swing down LAY-IN METAL FALSE CEILING with PERFORATED Bevelled edge tiles of approved make installed in true level on a suspended interlocking metal grid system. It consists of main "T" runner of size 24x32x0.3x3600mm, cross "T" of size 24x 25x0.3 x1200mm, secondary cross "T" of size 24x 25x 0.3x600mm and PPGI wall angle of size 24x24x0.4x3000mm. Bottom exposed capping of width 24 mm of all T-sections shall be of 0.25mm thick PPGI. The grid system so formed shall be suspended from true ceiling in true line and level using 2mm/3mm adjustable G.I Wire or G.I Rod fixed to Roof using 6mm nylon rawl plug and eye hook or L Cleat at every 1200mm intervals at the C Channel. The ceiling Tile Module shall be of Reveal edge, pre-coated hot dipped galvanized steel perforated metal tiles of size (595x595)mm having 60-65 micron powder coating on face side, 9.5mm drop and overall thickness 0.5mm, made of galvanized iron (120GSM galvanizing), NRC \geq 0.5 with an open area of >18% with diagonal perforations of 1.8mm diameter @ pitch of 2.5mm in (557x557)mm area & backed by black coloured acoustic fleece, is placed in the grid. all as per manufacturers specifications and as directed by the Bank's Engineer.		
	Note: Rate shall include cut out/openings for fixing light fittings with necessary additional framework, wastages, finishing all etc. No deduction in area measurement will be made for openings not exceeding	15.00	Sqm

	0.4 sq.m and no extra measurement will be made for forming such opening. Only finished exposed area shall be measured for payment.		
8	Wall/ Column cladding with Vitrified tiles		
	Preparation of surface by thorough cleaning, removing dust, dirt etc, providing and fixing 1st quality/ premium quality vitrified tiles of size 600mm x 600mm/ 1200mm x 600mm (or approved nearest available size) and of approved make and shade for wall/ column cladding over the plastered and bordered surface as per item No: 05 with 6 mm average thick polymer modified quick setting adhesive of approved make as per manufacturers specifications, spread fully over the whole back area of the tile (the work is liable to be summarily rejected if the joint is found susceptible to hollowness) and also including providing necessary grooves along horizontal joints finished with epoxy grout of metallic shade, curing, etc. all complete as directed by the Bank's Engineer.		
	The rate shall include for providing and fixing 10mmx 10mm size brush finished SS beadings at all exposed corners in the wall/ column dado, by embedding the same to the wall, all cutting, grinding the tiles, wastage, proper finishing, etc. Net exposed area will be measured and paid for. Basic rate of tiles to be considered is Rs 600/-per Sqmtr. excluding GST (Please refer clause 31 in General instructions of Tender Part-I for basic rate adjustment) . Only exposed finished area of work shall be measured and paid for.	92.00	Sqm
9	Wall/ Column panelling with laminate finish		
	Providing and making panelling to the walls/ columns in strip pattern (Similar to the panelling available in CVPS Hall) etc, with the following specifications. The framework for panelling shall be made with 50mm x 25mm x 1.20mm anodized aluminium Extrusion of approved make, vertically and horizontally at all corners and otherwise at not more than 600mm c/c in true line, plumb etc (Necessary projections if any from wall/ column surfaces shall be provided by fixing additional supports wherever required). The Grid formed above shall be covered with 9mm thick BWP grade (IS 710) marine plywood of approved make using GI counter sunk screws at required spacing. The exposed surfaces of plywood are pasted with 1mm thick premium quality designer laminate of approved make and shades with necessary grooves at intervals fixed with approved quality adhesives etc.		
	Rate shall include for provision to be made for taking electrical conduits vertically, making cut outs for switch boxes, cost and conveyance of all materials to site, labour charges, loading and unloading charges, lead and lift, transportation charges etc., complete as directed by the Banks Engineer. Net exposed finished area shall be measured and paid for	22.00	Sqm
10	Acoustic wall panelling		
	Providing and installing perforated Glass reinforced Gypsum (GRG) acoustic wall panels as per the standard specifications of the manufacturer and as detailed below.		

	The framework shall be of 50x 25mm size GI sections fixed on the wall using approved methods, with spacing not more than 600mm both horizontally and vertically. The space between the framework shall be filled with 1000gsm synthetic polyfibre insulative materials etc. The grid so formed shall be fixed with 8 to 10mm thick and 600mmx 600mm size perforated (6mm perforations) GRG panels with NRC up to 0.8 etc. Rate shall be inclusive of filling the joints with putty work, painting the entire exposed panel surfaces with two coats of premium quality interior grade emulsion paint etc all complete as directed by the Bank's Engineer. Note: Please see the similar wall panelling already available in nearby area for reference before quoting the rate for the item.	28.00	Sqm
11	Supplying and fixing 8 to 10mm thick and 600mmx 600mm size perforated (6mm perforations) GRG panels over the existing framework available at site including filling the joints with putty work, finishing etc all complete as directed by the Bank's Engineer.	10.00	Sqm
12	Raised Access flooring system (300 to 450mm high)		
	Providing and fixing removable raised/false access flooring system and its components of approved make for 300 to 450mm plenum height with possible height adjustment up to 50 mm inside area of proposed CVPS Hall, comprising of modular load bearing floor panels supported on G.I. rectangular stinger framework and G.I. Pedestal etc. all complete, as per the detailed specifications below and as directed by Bank's Engineer:		
	Panels: Access floor panels of size 600 x 600 mmX35mm shall be steel welded construction with an enclosed bottom pan of hemispherical recesses for increased support and the top plain steel sheet (0.6mm/ 0.70mm thick) is fuse-welded at 144 locations to form a panel. The hollow panels after manufacturing shall be pre-treated in an automated pre -treatment line and further coated with electrostatically deposited epoxy resin paint for a thickness of 60 - 80 microns on all the exposed sides of the panel. The hollow core of the panel is then injected with a lightweight, fire retardant, non-combustible cementitious compound at high pressure to ensure support of not less than 90% of the top surface area of the panel. The top panel is then laminated with minimum 1.20mm thick high pressure floor grade Antistatic Laminate on a semi-automated lamination line to ensure maximum bonding to the steel surface. The panels should have low flange width of 8mm and beam width of 19.50mm to enhance load bearing capacity and the edges of the laminated finish are protected with conductive PVC edge trim 5 mm wide on all sides. This edge trim is mechanically locked and sealed in place to avoid detachment.		
	Substructure: Substructure installed to support the panel shall be of Hot Dipped G.I construction and suitable to achieve a minimum finished floor height of 450 mm High (Low Lock) from the existing floor level. The substructure assembly shall be suitably anchored to the floor with suitable adhesive or fastener as recommended by the manufacturer.		

	Pedestal assembly: Pedestal design shall confirm speedy assembly and removal for relocation and maintenance. The assembly at each corner of floor panels shall provide easy adjustment of levelling and accurately align panels for a maximum \pm 25 mm in the vertical direction. The Pedestal head assembly shall consist of embossed head mechanically riveted to a rolled formed stud and 2 check nuts for level adjustment and arresting vertical movement. The pedestal head shall consist of an anti-vibrational conductive cap with inbuilt isolating spacers for panel and stringer location. The Pedestal Base assembly shall consist of pipe mechanically locked on a press for perpendicular and then mechanically welded to a base plate with stiffening folds for enhanced strength & excellent grip to glue.		
	Stringers: The stringers shall be continuous box type, Hot Dipped G.I, cold rolled construction for strength, lateral stability, and for enhanced rolling loads performance and to support the panels on all four sides for alignment without leaving any gap at the pedestal head preventing air leakage. The stringer to have countersunk holes at both ends to accommodate bolting of M6 machine screws to the pedestal head assembly		
	Structural performance:		
	Concentrated Load \geq 907 Kg		
	Uniformly Distributed Load \geq 3600 Kg		
	Ultimate Concentrated Load \geq 1814 Kg		
	Rolling Load \geq 425 Kg		
	Note: - The pedestals, stringers, tiles etc. shall be designed in such a way that the entire flooring system should withstand above loading system. All specifications must be printed on the side of the panel to ensure the quality of the products. Test certificates also to be produced before procurement.	220.00	Sqm
13	Providing and fixing 75 mm diameter heavy duty P.V.C grommets with rotating cover in the flooring by cutting and making necessary openings in access flooring panels for passage of cables, pipes etc. The edges of the openings to be properly polished to get a smooth surface etc all complete as directed.	10.00	Nos
14	Re-laying of exiting access flooring system at new locations		
	Providing access flooring system in passage area adjacent to CVPS Hall using the available best quality flooring materials removed and stacked under item no. 1, laid to proper level, profile etc including cutting the tiles wherever required to suite the measurement of the area etc all complete as directed by the Bank's Engineer.	30.00	Sqm
15	MS Chequered plate ramp with raised platform		
	Providing, fabricating and installing passage area ramp with raised platform, as per the attached sketch and with following specifications. Approx. plan size of ramp - 4300mm x 2200mm and raised platform -		

	2400mmx 2200mm. Max. finished level of ramp/ platform from existing floor level - 400mm.		
	The structural framework for the ramp, such as supporting posts, top frame, bracings etc shall be made with 50x50x6mm MS angle sections, jointed together with continuous welding to get the required profile etc. Necessary base plates/ wall plates shall be welded to the frames and bolted to the floor/ wall to get a sturdy platform. The framework so formed shall be welded on top with 3mm thick MS chequered plate (with minimum sheet joints) to obtain a level and uniform finished surface for the ramp and adjacent platform. The surfaces of entire framework and top chequered plate shall be painted with two coats of epoxy paint of approved make and shade over a coat of epoxy primer etc, all complete as directed by the Bank's Engineer.		
	Note: The entire system shall be designed and fabricated on a highly professional manner to have a sturdy and well-designed system for easy movement of cash trolleys. The rate shall be quoted per Kg basis and the total weight of framework and top sheet actually made at site shall be measured on completion of work and paid for.	900.00	Kg
16	Re-fixing the wooden door with frame having overall size 1600mm x2100mm at the entrance of renovated CVPS Hall		
	Re-fixing the wooden door with frame removed and stacked under item 01 above, in newly created entrance opening of the CVPS Hall as detailed below. a) The door frame shall be fixed to the opening created on the wall, in true line, level etc by fixing MS hold fasts (3 Nos on each side) embedded in cement concrete blocks etc. b) Fixing the shutters to the door frame after taking up minor repairs including removing the laminate/ veneer fixed on the door shutter and door frame, providing and fixing teak veneer on the shutter panels etc with new brass hinges (3 nos per shutter), handles, aldrops etc, c) Providing and polishing the door frames, shutters , reapers etc. by thorough scraping off the existing polish and sand papering to smooth finish using a handheld sander, applying 2 coats of sanding sealer and applying melamine spray polish/ PU Polish to obtain satin finish etc.. all as directed by the Bank's Engineer.	1.00	Nos
17	Re-fixing the wooden doors with frame having overall size 900mm x2100mm at the entrance of Bankers Gallery and in passage		
	Re-fixing the wooden door with frame removed and stacked under item 01 above, in newly created openings as detailed below. a) The door frame shall be fixed to the opening created on the wall, in true line, level etc by fixing MS hold fasts (3 Nos on each side) embedded in cement concrete blocks etc. b) Fixing the shutters to the door frame after taking up necessary repairs if any etc with new SS matt finish hinges (3 nos per shutter), handles, aldrops etc, all complete as directed by the Bank's Engineer.	2.00	Nos

18	Providing and fixing SS guard bar arrangement along the wall/column at a height of 600mm from the floor level, and 230mm projection from wall face, as per the attached sketch and with the following specifications.		
	The horizontal railing pipe shall be of 16 gauge, 32mm dia, SS pipe of SS 304 grade and the intermediate supports to walls at intervals not more than 1500mm c/c are of with 40 x 25mm size rectangular SS pipes of same gauge and grade. For proper supporting arrangements to the wall, the intermediate support pipes shall be welded with 3mm thick SS plates of 100mm x 100mm size and the plate assembly shall be properly fixed to the wall using suitable size anchor bolts etc. Suitable arrangements shall be made to hold the guard bars on supporting system etc. The entire surfaces of the barrier shall polished/ buffed to get a matt finish etc all complete as directed by the Bank's Engineer.	60.00	Rmtr
19	Painting to ceiling, false ceiling etc.		
	Preparation of surface by scrapping etc, providing and applying 2 coats of premium quality acrylic interior emulsion paint of approved make and shade over a coat of primer including applying putty wherever required to ceiling, false ceiling (Old false ceiling) etc, including cost and conveyance of all materials to site, charges for loading and unloading, labour charges, hire and labour for scaffolding, etc. all complete as directed by the Bank's Engineer.	150.00	Sqm
20	Painting to walls, wall panelling etc		
	Preparation of surface by scrapping etc, providing and applying 2 coats of premium quality acrylic interior emulsion paint of approved make and shade over a coat of primer including applying putty wherever required to walls (new wall portion, patch plaster area etc), gypsum wall panelling (old acoustic ceiling) etc, including cost and conveyance of all materials to site, charges for loading and unloading, labour charges, hire and labour for scaffolding, etc. all complete as directed by the Bank's Engineer.	265.00	Sqm
21	Rebate for taking away the salvageable items removed and stacked under item 1	1	Job

ANNEXURE I**करार की शर्तें/Articles of Agreement**

भारतीय रिजर्व बैंक, बेकरी जंक्शन, तिरुवनंतपुरम, जिसका केंद्रीय कार्यालय मुंबई स्थित है (जो कि आगे से 'नियोजक' कहा जाएगा) को एक पक्ष में रखते हुए तथा मैरसे इनस्टाइल डेकोरेटर्स अंड डिस्ट्रीबूटर्स, वुमेन्स कालेज लेन, वज़हुथाकॉड, थिरुवनंथपुरम (जो कि आगे से 'ठेकेदार' कहा जाएगा) को अन्य पक्ष में रखते हुए यह करार के लेख आज दिनांक को निष्पादित किया जाता है।

Articles of agreement made on ----- between Reserve Bank of India, Bakery Junction, Thiruvananthapuram – 695033 having its Central Office at Mumbai (hereinafter called the 'Employer') on the one part and (hereinafter called the 'Contractor') on the other part.

जबकि ठेकेदार नेद्वारा जारी कार्यादिश में निर्धारित शर्तों एवं निबंधनों और टेंडर:में दिये गए नियम और शर्तों और पारस्परिक रूप से सहमत कोई अन्य शर्तें (जिनमें से सभी को बाद में "उक्त शर्तें" के रूप में जाना जाता है) के अनुसार ₹ (रुपये मात्र)(@18%-जीएसटी को मिलाकर) की लागत केलिए, Renovation of RD Secretariate and adjacent Lift lobby area at 2nd floor of Bank's Main Office building, Thiruvananthapuram, आपूर्ति और स्थापना करने केलिए सहमति व्यक्त की है।

Whereas the contractor has agreed to carry out the work "Alterations/ Modifications works in CVPS hall located at ground floor of Bank's Main Office building, Thiruvananthapuram" for a total cost of ₹ (Rupees..... only) (inclusive of GST @ 18%), as per the terms and conditions stipulated in the Tender:and work order issued vide letter datedand any other conditions mutually agreed upon(all of which are collectively hereinafter referred to as "the said Conditions")

NOW IT IS HEREBY AGREED AS FOLLOWS/ अब इस बात पर निम्न तरह से सहमति है:

ठेकेदार को अनुबंध शुरू होने से पहले प्रमुख नियोक्ता के रूप में बैंक के साथ अनुबंध की पूरी अवधि के लिए उक्त शर्तों के अनुसार वैध आवश्यक बीमा पॉलिसियां प्रस्तुत करना होगा। इस शर्त का पालन न करने पर बैंक ठेकेदार की ओर से बीमा लिया जाएगा और बीमा की प्रीमियम ठेकेदार के किसी भी बिल से वसूली किया जाएगा और ठेकेदार को बिना किसी विरोध के यह स्वीकार करना होगा। ठेकेदार अनुबंध अवधि के लिए मान्य कार्यादिश में इंगित मूल्य के लिए प्रदर्शन बैंक गारंटी प्रस्तुत करेगा।

The Contractor shall submit the required insurance policies as per said conditions valid till completion of the work. Non-adherence of this condition forces the Bank to take insurance policies and deduct/recover the premium from any bills to be paid and the Contractor will accept the same without demur. Also, the Contractor shall submit performance bank guarantee for value indicated in work order valid for the contract period.

ठेकेदार इस करार संबंधी संविदात्मक कर्तव्यों को निभाते हुए, कार्य के दौरान प्राप्त तथा अपने संज्ञान में आए नियोजक संबंधी कोई सूचना, सामग्री तथा उनकी आधारभूत संरचना / सिस्टम्स / उपकरण इत्यादि विवरण प्रत्यक्ष अथवा परोक्ष रूप से किसी तीसरी पार्टी को नहीं देगा, और ऐसी जानकारी हमेशा के लिए सख्त रूप से गोपनीय रखेगा। ठेकेदार संविदा संबंधी विवरणों को करार के अधीन अपना संविदात्मक कर्तव्य निभाने के लिए आवश्यक पड़ने पर तथा लागू कानूनों के अनुपालन को छोड़कर बाकी संदर्भों में निजी एवं गोपनीय रखेगा। ठेकेदार नियोजक की लिखित पूर्व-सहमति के बिना कार्य संबंधी विवरण किसी भी कारोबार अथवा तकनीकी पेपर या अन्य कहीं भी न प्रकाशित करेगा, न प्रकाशित करने की अनुमति देगा और खुलासा नहीं करेगा। किसी प्रकार की गोपनीय सूचना के खुलासे के कारण नियोजक को होने वाली हानि के लिए ठेकेदार द्वारा नियोजक को क्षतिपूर्ति की जाएगी। उक्त का अनुपालन न करने की स्थिति में ठेकेदार की ओर से संविदा का उल्लंघन माना जाएगा तथा नियोजक अपने नुकसान का दावा करते हुए आगे कानूनी उपाय प्रारंभ करने के लिए पात्र होगा।

इस करार के अधीन गोपनीय सूचना के गैर-प्रकटन बाध्यता का पूर्ण अनुपालन सुनिश्चित करने के लिए ठेकेदार द्वारा अपने कर्मचारियों के संबंध में उचित कार्रवाई की जाएगी।

गैर-प्रकटन एवं गोपनीयता संबंधी ठेकेदार की बाध्यता, इस करार की अवधि समाप्ति तथा किसी कारणवश करार रद्द होने के बाद भी बने रहेगी।

The Contractor will not disclose directly or indirectly any information, materials and details of the Employer's infrastructure / systems / equipments etc. which may come to his possession or knowledge during the course of discharging the contractual obligations in connection with this agreement to any third party and will at all times hold the same in strictest confidence. The Contractor will treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor will not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor will indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer will be entitled to claim damages and pursue legal remedies.

The Contractor will take all appropriate actions with respect to the employees of the Contractor to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

उक्त शर्तों के अनुसार समय पर और उक्त तरीके से भुगतान की जाने वाली उक्त शर्तों पर विचार करने के लिए, ठेकेदार उक्त शर्तों को निष्पादित करेगा और पूरा करेगा और उक्त शर्तों या वर्णित(यदि कोई है) में दिखाए गए कार्य को पूरा करेगा। उक्त विनिर्देशों अनुसूची की मात्रा में।

In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings or described in the said Specifications in Schedule of Quantities.

बैंक उक्त अनुबंध की शर्तों के अनुसार ठेकेदार को उक्त अनुबंध राशि, या ऐसी अन्य राशि का भुगतान करेगा, जो उस समय और समय पर देय होगी।

The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.

उक्त शर्तों को इस समझौते के भाग के रूप में पढ़ा और माना जाएगा और यहाँ के पक्षकारों का क्रमशः पालन करना होगा, उक्त शर्तों के लिए खुद को प्रस्तुत करें और निहित शर्तों में क्रमशः अपने हिस्से पर समझौतों को निष्पादित करें। बैंक द्वारा मांग पर कार्य के नियम और शर्तों में उल्लिखित सभी आवश्यक दस्तावेज प्रस्तुत किए जाएंगे।

The said Conditions shall be read and construed as forming part of this agreement and the parties here to shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained. All the required documents as mentioned in the terms and conditions of the work shall be submitted on demand by the Bank.

यहां वर्णित योजनाएं, समझौते और दस्तावेज इस अनुबंध का आधार बनेंगे। यह अनुबंध न तो एक निश्चित एकमुश्त अनुबंध है और न ही एक टुकड़ा काम अनुबंध है, लेकिन अधिकारी आवास, बेल्हेवन गार्डन, कोवियार, तिरुवनंतपुरम स्थित 'ई' ब्लॉक में 8 फ्लैटों में मॉड्यूलर किचन के निर्माण, आपूर्ति और स्थापना के लिए एक अनुबंध है। मात्रा की अनुसूची में उद्धृत दरों पर या उक्त शर्तों के अनुसार प्रदान की गई वास्तविक दरों के अनुसार भुगतान किया जाए।

The plans, drawings and any other documents mentioned herein shall form the basis of this Contract. This Contract is neither a fixed Lump sum Contract nor a Piece work Contract but is a Contract to carry out the work "Renovation of Estate Department & Establishment section at 2nd floor of Bank's Main Office Building, Thiruvananthapuram" and to be paid for according to actual measured quantities at the rates quoted in the Schedule of Quantities and/or as provided in the said Conditions.

ठेकेदार उक्त शर्तों में निर्धारित तरीके से सिविल कार्यों और अन्य सहायक कार्यों से संबंधित सभी कार्यों को पूरा करने के लिए हर उचित सुविधा का वहन करेगा, और इस तरह के पूरा होने के बाद दीवारों, फर्श आदि को किए गए किसी भी नुकसान को ठीक करेगा। काम करता है।

The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.

बैंक इस अनुबंध में पूर्वग्रह के बिना किए गए कार्य के किसी भी आइटम को जोड़ने या छोड़ने या जोड़ने के द्वारा ड्रॉइंग (यदि कोई हो) और कार्य की प्रकृति को बदलने का अधिकार स्वयं को रखता है।

The Bank reserves to itself the right of altering the Drawings (if any) and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.

समय इस अनुबंध का सार माना जाएगा, और ठेकेदार कार्य आदेश:दिनांक के जारी होने के 10 वीं दिन से 10 weeks में काम पूरा करने के लिए सहमत है।

Time shall be considered as the essence of this Contract, and the Contractor hereby agrees to complete the work within ten weeks from the 10th day of date of issue of work order: dated

इस अनुबंध के तहत बैंक द्वारा सभी भुगतान केवल तिरुवनंतपुरम में उक्त शर्तों के अनुसार किए जाएंगे। All payments by the Bank under this Contract will be made only at Thiruvananthapuram as per said conditions.

"कार्यस्थल पर महिलाओं के यौन उत्पीड़न (निवारण, निषेध और निवारण) अधिनियम, 2013" के प्रावधानों के पूर्ण अनुपालन के लिए केवल ठेकेदार / एजेंसी जिम्मेदार होगी। बैंक परिसर के भीतर ठेकेदार के कर्मचारियों के खिलाफ यौन उत्पीड़न की शिकायत होने के मामले में, शिकायत ठेकेदार/एजेंसी द्वारा गठित आंतरिक शिकायत समिति के पास दर्ज की जाएगी और शिकायत के संबंध में ठेकेदार/एजेंसी उक्त अधिनियम के तहत उचित कार्रवाई सुनिश्चित करेगी।

(a) बैंक के किसी कर्मचारी के खिलाफ ठेकेदार के किसी भी पीड़ित कर्मचारी से यौन उत्पीड़न की शिकायत प्राप्त होने पर उसे बैंक द्वारा गठित क्षेत्रीय शिकायत समिति के संज्ञान में लायी जाएगी।

(b) यदि किसी मामले में ठेकेदार का कोई कर्मचारी शामिल है जिसमें मौद्रिक मुआवज़ा देना आवश्यक है तो इसके लिए जिम्मेदार होगा, उदाहरण के लिए यदि ठेकेदार के कर्मचारी द्वारा यौन हिंसा साबित होने पर उसे बैंक के कर्मचारी को मौद्रिक मुआवज़ा अदा करना पड़ेगा।

(c) ठेकेदार, अपने कर्मचारियों को कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों पर शिक्षित करने के लिए जिम्मेदार होगा।

(d) ठेकेदार, बैंक परिसर में तैनात किए गए अपने कर्मचारियों की एक पूर्ण और अद्यतन सूची प्रदान करेगा।

ठेकेदार, अपने कर्मचारियों के संबंध में सभी उचित कार्यवाही करेगा ताकि यह सुनिश्चित किया जा सके कि इस समझौते के तहत गोपनीय जानकारी के प्रकटीकरण के दायित्व पूरी तरह से संतुष्ट हैं।

गैर प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार के दायित्व किसी भी कारण से इस समझौते की समाप्ति से बचेंगे।

The contractor/Agency shall be solely responsible for full compliance with the provisions of "The Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employees within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect to the complaint.

(a) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

(b) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employee of the contractor, for instance any monetary relied to Bank's employee, if sexual violence by the employee of the contractor is proved.

(c) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

(d) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

एतद् द्वारा यह इस बात से सहमत है की इस करार ----- से प्रभावी है और वास्तविक रूप से काम पूरा होने तक वैध है (बैंक द्वारा तथ/देखे गई तारीख) और तिरुवनंतपुरम शहर की केवल अदालतों में इस समझौते से उत्पन्न होने वाले विवादों को निर्धारित करने के लिए क्षेत्राधिकार होगा।

It is hereby agreed that the agreement is deemed to have taken effect from and valid upto virtual completion of the work (date as observed/decided by the Bank) and only courts in Thiruvananthapuram City shall have jurisdiction to determine the disputes, if any, arising out of this Agreement.

ठेकेदार के खिलाफ क्षतिपूर्ति और क्षतिपूर्ति बैंक ऑफ इंडिया को बनाए रखना होगा:

iii) कार्य के निष्पादन के दौरान / उसके दौरान होने वाली किसी भी पार्टी के नुकसान या जीवन या संपत्ति को हुए नुकसान का दावा।

ii) कार्य के निष्पादन के दौरान ठेकेदार द्वारा लगे श्रमिकों को नुकसान / क्षति से उत्पन्न कोई भी दावा।

iii) लागू पीएफ / श्रम कानूनों, ईएसआई या किसी भी नियम या विनियम आदि का अनुपालन नहीं करने के कारण कोई भी दावा।

The Contractor shall indemnify and keep indemnified the RESERVE BANK OF INDIA against:

iii) Any claim arising out of third party loss / damage to life or property caused by / during execution of the work.

ii) Any claim arising out of loss / damage to the workmen engaged by the contractor during execution of the work.

iii) Any claim due to non-compliance of applicable PF / Labour laws, ESI or any rules or regulations etc.

ठेकेदार बैंक द्वारा मांग पर विभिन्न श्रम कानूनों के अनुपालन के समर्थन में कोई दस्तावेज प्रस्तुत करेगा।

Contractor shall submit any documents in support of compliance to various labour laws on Demand by the Bank.

इस संपर्क के कई हिस्सों को ठेकेदार द्वारा पढ़ा गया है और ठेकेदार द्वारा पूरी तरह से समझा गया है।

That the several parts of this Contact have been read by the Contractor and fully understood by the Contractor.

द्वारा हस्ताक्षरित और वितरित:

Signed and Delivered by:

भारतीय रिजर्व बैंक Reserve Bank of India

ठेकेदार/एजेंसी /Contractor / Agency

द्वारा By

द्वारा By

गवाहों की उपस्थिति में, नाम और पता के साथ

In the presence of witnesses, with name and address

1.

1. (हस्ताक्षर) Signature)

.....

.....

.....

.....

2.

2. (हस्ताक्षर) Signature)

.....

.....

.....

.....

(आरबीआई – नियोजक के लिए

(ठेकेदार / एजेंसी के लिए

(For the Employer – RBI)

(For the Contractor / Agency)

ANNEXURE II**PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT / BID SECURITY**

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

**The Regional Director
Estate Department
Reserve Bank of India
Thiruvananthapuram**

Dear Sir / Madam,

Name of Work: Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Marg, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (Hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. _____ (Rupees only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer / Bidder) _____, (hereinafter called as 'the Tenderer / Bidder'), who are our Clients / Constituents intend to submit their tender / Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. (Rupees only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We _____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. _____ (Rupees only).
2. We also agree to undertake to and confirm that the sum not exceeding Rs. _____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or Protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees only).
- b) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees _____ only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to _____ provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of

Authorised Official (with seal)

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

ANNEXURE III

PROFORMA OF BANK GUARANTEE FOR DUE FULFILMENT OF TERMS AND CONDITIONS OF THE CONTRACT

Place:

Date:

The Regional Director,
Reserve Bank of India,
Estate Department,
Thiruvananthapuram.

Dear Sir/Madam,

Name of work: Alterations/ Modification works in CVPS Hall located at ground floor of Bank's Main Office building, Thiruvananthapuram

WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned work (hereinafter called the "Contract") to _____ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns.

AND Whereas the Contractor is bound by the said contract to submit to RBI a Performance Security for a Total amount of ₹_____ (Rupees_____ only) for due fulfilment by the said

contractor of the terms and conditions contained in the contract. We, _____(Name of the Bank),(hereinafter called the "Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to RBI an amount not exceeding ₹_____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We _____ (name of the Scheduled Bank) do hereby agree with and undertake to the RBI, their successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor, we shall on demand by the RBI, pay without demur to the RBI a sum of ₹_____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee amount for the due performance of the obligations of the Contractor under the said contract, provided, however, that our liability against such sum shall not exceed the sum of ₹_____ (Rupees _____ only).

2. We also agree to undertake to and conform that the sum not exceeding ₹_____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week, from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement of agreements or other understandings between the RBI and the Tenderer.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

5. We hereby further agree that:

(a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding

₹ _____ (Rupees _____ only)

(b) Our liability under these present shall not exceed the sum of ₹ _____ (Rupees _____ only)

(c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

(d) This guarantee shall remain in force up to _____ months from _____ provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions of our said herein.

(e) Our liability under this presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the Reserve Bank of India alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ months from that date under clause (d) above or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all-over obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the _____ day of _____ (Month and Year) being herewith duly authorized.

For and on behalf of

(Seal of the Scheduled Bank)

Signature of the Authorised Bank Official

(Name, designation, stamp/seal etc.)

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of :

Witness 1

Signature

Name.....

Address.....

Note - This guarantee will require stamp duty as applicable in the State, where it is executed and shall be signed by the official whose signature and authority shall be verified.

ANNEXURE-IV

Undertaking regarding debarment

(To be submitted by the tenderer in their letterhead)

Name of Work:

1. I/We (Name of the bidder) declares that

a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any public institution/entity in India or any other country as on

b) I/We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution/entity in india or any other country in last three years as on September 16,2022.

c) We will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred/suspended/blacklisted by any public institution in india or any other country on or before award of work for the captioned work.

2. I/We, (Name of the bidder) declare that I/we or our allied firm * (Name of the allied firm(s)) is/are debarred/suspended/blacklisted by (Name and address of public institution in

India or any other country) and the same effective upto(date). A copy of such letter is attached for your information and record.

(Seal and signature of the bidder)

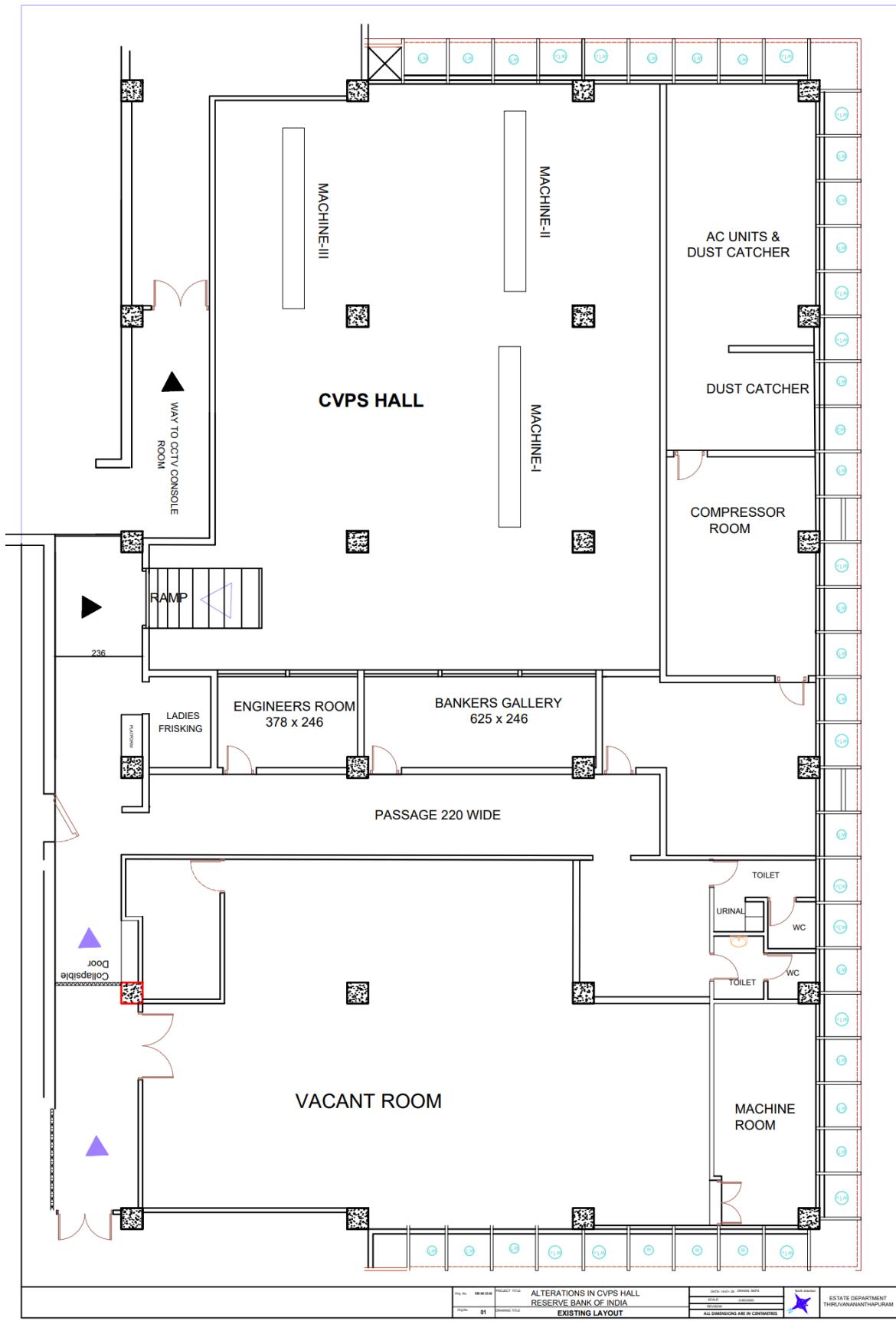
Date

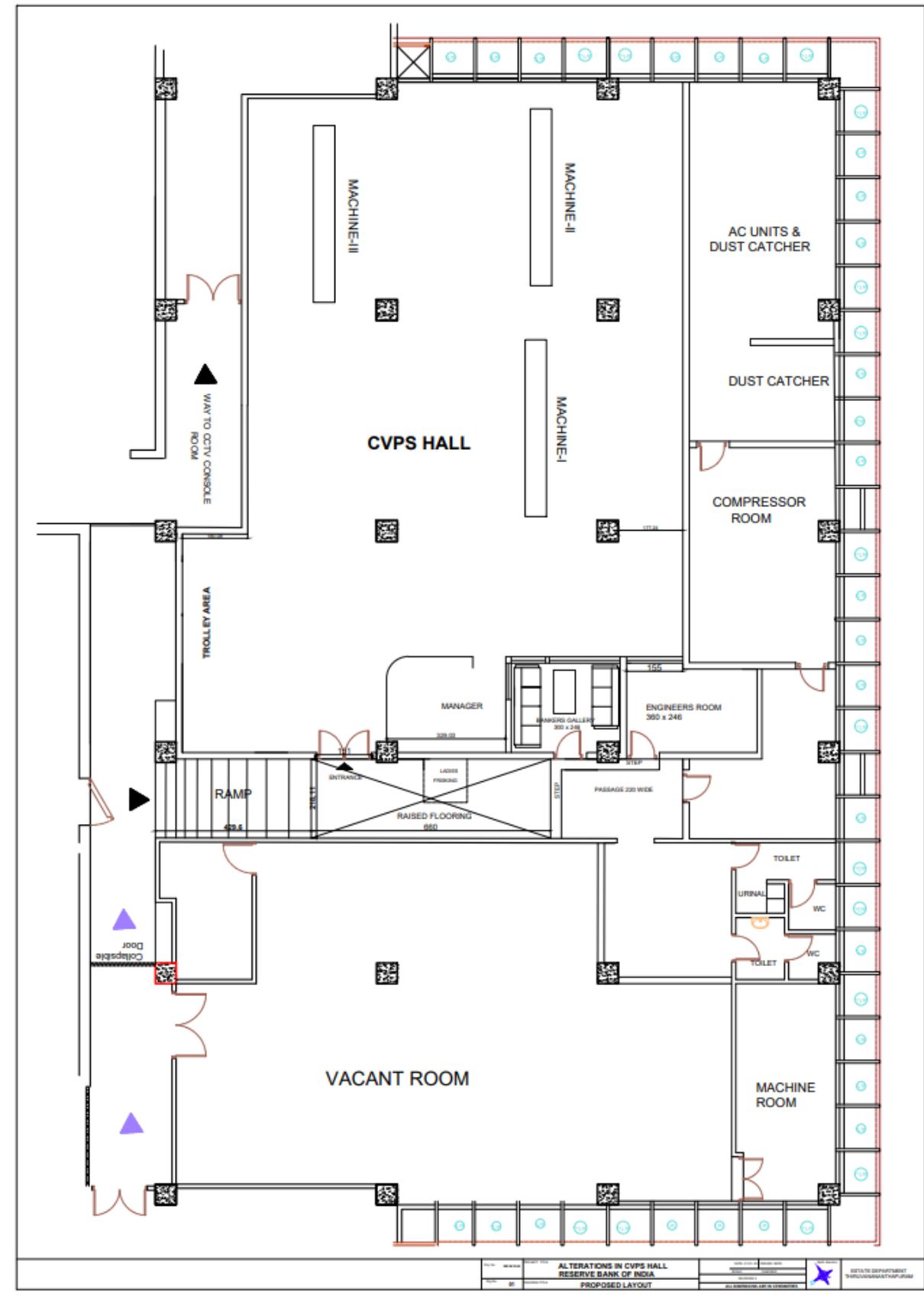
Place

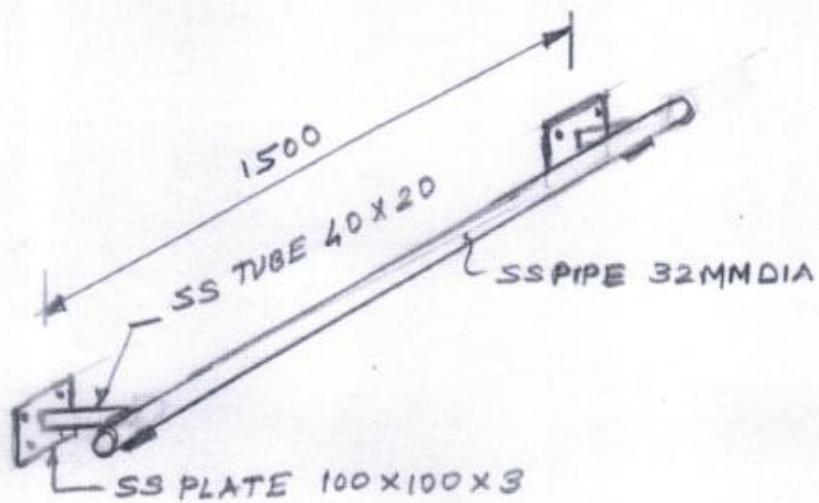
(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as “allied firm “if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firm.

ANNEXURE V – DRAWINGS







SS GUARD BAR ARRANGEMENT

NOT TO SCALE
ALL DIMENSIONS IN MM

